

ITEM NO.50

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.74/2023

PAWAN KHERA

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

(With IA No.42083/2023-GRANT OF INTERIM RELIEF and IA No.43155/2023-GRANT OF INTERIM RELIEF and IA No.42085/2023-EXEMPTION FROM FILING O.T. and IA No.43158/2023-EXEMPTION FROM FILING O.T. and IA No.43162/2023-EXEMPTION FROM FILING AFFIDAVIT)

Date : 27-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Dr. Abishek Manu Singhvi, Sr. Adv.
Mr. Muhammad Ali Khan, A.A.G.
Mr. Abishek Jebaraj, AOR
Mr. Omar Hoda, Adv.
Mr. Amit Bhandari, Adv.
Mr. Uday Bhatia, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Karan Sharma, Adv.
Mr. Kamran Khan, Adv.
Mr. Shariq Abbasi, Adv.
Ms. A. Reyna Shruti, Adv.

For Respondent(s) **Mr. Tushar Mehta, SG**
 Mr. Shuvodeep Roy, Adv.
 Mr. Sai Shashank, Adv.
 Mr. Deepayan Dutta, Adv.

 Ms. Garima Prasad, Sr. Adv., AAG
 Mr. Garvesh Kabra, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Tushar Mehta, Solicitor General appearing for the State of Assam states that the State would file its counter affidavit in the matter within this week. Ms Garima Prasad, Additional Advocate General for the State of Uttar Pradesh states that the State of UP would also place a counter affidavit on the record in the meantime.
- 2 Dr Abhishek Manu Singhvi, senior counsel appearing on behalf of the petitioners would file the rejoinder affidavit before the next date of listing.
- 3 List the Petition on 3 March 2023.
- 4 The ad-interim order passed on 23 February 2023, shall continue to remain in operation till the next date of listing.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar